

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.482/99

HON'BLE SHRI R.K. AHOOJA, MEMBER(A)

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New Delhi, the 23rd day of September, 1999

Shri Bir Singh
S/o Shri Padam Singh
R/o 173/B-I, Basant Lane
Railway Colony
Paharganj, New Delhi

...Applicant

(By Advocate: Shri H.C. Sharma)

Versus

1. Union of India
Through General Manager
Northern Railway
Baroda House, New Delhi
2. Divisional General Manager (DRM)
Northern Railway
Ferozepore (Punjab)Respondents

(By Advocate: Shri B.S. Jain)

O R D E R (ORAL)

The applicant retired on 31.12.97 from the service of the Railways. His grievance is that the respondents did not finalise his pension and made him the payment of DCRG, commutation of pension, etc. After notice was issued, the respondents filed a short reply stating that payment of DCRG, leave encashment and group insurance had been released. The amount of commutation of pension is also calculated and is now in the process of payment.

2. Today when the matter came up for hearing, learned counsel for respondents submitted that the PPO in respect of the applicant has also been sent. The learned counsel for the applicant states that the applicant has received only DCRG. The applicant has not received PPO so far.

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3. In view of the submission made by Shri B.S. Jain on behalf of the respondents, I dispose of this O.A. with the direction that all the payments of the applicant including pension, leave encashment, commutation of pension, arrears of pension will be made within a period of one month from the date of receipt of a copy of this order, failing which respondents will be liable to pay 15 per cent per annum interest to the applicant *for any delay thereafter* 22

R.K. Alooja
(R.K. AHOJA)
MEMBER(A)

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